

violence in Tripura and pave the way for all-round development of Tripura, and for amity and goodwill among the various sections of the heterogenous population of Tripura.

SHRI BASUDEB ACHARIA (Bankura): We want a discussion on the statement.

MR. DEPUTY SPEAKER: You give it in writing. We will see.

SHRI AMAL DATTA (Diamond Harbour): We have given notice. (*Interruptions*)

MR. DEPUTY SPEAKER: I will consider.

SHRI DINESH GOSWAMI (Guwahati): I ask you that there should be a discussion on this Memorandum of Understanding. We have given notice. (*Interruptions*)

MR. DEPUTY SPEAKER: I have already told you to give it in writing. Then I will consider...

(*Interruptions*)

MR. DEPUTY SPEAKER: Now, as a special case, I am allowing Prof. Madhu Dandavate to introduce the Private Members' Bills.

16.58 1/2 hrs.

PREVENTION OF CORRUPTION
(AMENDMENT) BILL
(Omission of Section 6)

[*English*]

PROF. MADHU DANDEVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the Prevention of Corruption Act, 1947.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the

Prevention of Corruption Act, 1947."

The motion was adopted.

PROF. MADHU DANDEVATE: I introduce the Bill.

16.59 hrs.

AGRICULTURISTS' LOANS (AMENDMENT) BILL

(Amendment of Section 4)

[*English*]

PROF. MADHU DANDEVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the Agriculturists' Loans Act, 1884.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Agriculturists' Loans Act, 1884."

The motion was adopted.

PROF. MADHU DANDEVATE: I introduce the Bill.

16.59 1/2hrs.

INDIAN FISHERIES (AMENDMENT) BILL

(Amendment of Section 3, etc.)

[*English*]

PROF. MADHU DANDEVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Fisheries Act, 1897.

MR. DEPUTY SPEAKER: The question is:

[Mr. Deputy Speaker]

"That leave be granted to introduce a Bill further to amend the Indian Fisheries Act, 1897."

The motion was adopted.

PROF. MADHU DANDAVATE: I introduce the Bill.

RESERVATION OF POSTS IN GOVERNMENT SERVICES AND SEATS IN EDUCATIONAL INSTITUTIONS (FOR ECONOMICALLY WEAKER SECTION OF PEOPLE)
BILL—*CONTD*

[*English*]

ME. DEPUTY SPEAKER: It is already 5 o'clock. The Minister has to intervene and the mover has also to reply. Besides, there are some Members who want to speak on this. If the House agrees, we will extend the time for this Bill by another hour.

MANY HON. MEMBERS: Yes

MR. DEPUTY SPEAKER: We extend the time for one more hour.
[*Translation*]

SHRI KAMMODI LAL JATAV (Morena): Mr. Deputy Speaker, Sir, I am grateful to you giving me time to speak on the Bill presented by hon. Mishraji.

I want to tell Mishraji that he has proposed to abolish reservation for Harijans and Adivasis. First of all, I want to ask him to see whether Harijans and Adivasis have been provided with all the facilities. If his reply is in the affirmative, I shall urge the Government to do away with the reservation for such people. I also want to know from Mishraji whether reservation quota for Harijans has been fulfilled in his region? How many Harijans there are Collectors, S.Ps, Engineers and doctors? If the reservation quota has not been completed then...

SHRI RAM NAGINA MISHRA: It is no

where stated that reservation should be abolished. You should modify your statement.

SHRI KAMMODI LAL JATAV: He has pointed out my mistake, I shall like to be excused for the same.

Most of the information which I have got is about my own region. At many places whether it is an educational or other institution, the quota reserved for Harijans has not been completed. I have seen many times that the posting orders issued to Harijans at Adivasis the name as given on the cover is Ram Parkash whereas inside it is Om Parkash. The name of the village as given on the cover is 'Hara' whereas inside it is 'Vana'. Such orders do not reach the people in time. In many cases such orders reach them late and when they go there along with these orders they are told that the orders have lapsed. In this way too, the reservation quota is not completed.

Sometime back when atrocities on Harijans were being discussed here I had stated that Harijans do not get the full amount of the scholarship which is granted to them and they have to face a lot of difficulty in this regard. What I mean to say is that the Government should pay more attention to the matter of scholarship.

Mr. Mishra has since clarified the position, with these words, I support the Bill and conclude.

[*English*]

SHRI JAGANNATH PATTNAIK (Kalahandi): Sir, with due respect to the Hon. Member, Shri Mishra I differ from this Bill. The concept, the philosophy of the Bill is for the betterment of the poor classes of the country but we all know the reality. The poor classes are exploited by the upper class people; both economically and socially. Unless we give them better opportunity of job which will give a feeling of economic security to them, we will not be able to uplift that class. Our learned Members in the